Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government has any plan to give away sixty per cent stake and operatorship of Mumbai High and Bassein & Satellite (B&S) offshore assets to international partners for raising output and if so, the details in this regard;

(b) whether the Government has received representations from the officers union or other authorized representatives stating that the Government should consider empowering the private sector than giving away prime assets to the private sector;

(c) if so, the response of the Government in this regard;

(d) whether the Association of Scientific & Technical Officers of ONGC raised objections in the matter; and

(e) if so, the details thereof along with the steps taken to redress their grievances and the expected revenue to the exchequer through the deal?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS

(SHRI RAMESWAR TELI)

(a) to (e) The Government is keen that the domestic production of Oil and Gas should increase exponentially. ONGC being the leading organisation has to play an important role. While on one side, area under exploration has to be increased which would subsequently lead to more new discoveries in the country, on the other side, production from existing fields has also to be optimised and increased wherever possible by employing advanced technology, drilling more production wells, wherever technically feasible, and better management.

As per reforms in exploration and licensing policy for enhancing domestic exploration and production of oil and gas, issued in 2019, National Oil Companies are free to choose field specific models including farm out and joint venture/ Technical Service Model for enhancing production from their matured and aging fields. The government from time to time advices ONGC to increase exploration and production by having
partnerships for its major fields including Mumbai High and Bassein & Satellite asset with scope of enhancing recovery and technology infusion.

The representation from officers of ONGC was received in the Ministry. However, ONGC being managed by the Board and a listed company is required to consider the views points from the perspective of various stakeholders including from the officers unions.

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